

5/c

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

CIRCULAR
Dated Guwahati the 26th October, 2017

It has come to the notice of the High Court that in some cases, Counsellors of Family Court do not allow the parties to sit during counselling. As directed, all the Counsellors of the Family Courts in the State of Assam shall ensure that both the parties are allowed to sit during counselling sessions/proceedings.

Principal Judges, Family Court shall monitor compliance of this instruction by the respective Counsellors under their administrative control.

By Order,
Sd/-M.K. Kalita
REGISTRAR (VIGILANCE)

Memo No.HC.VII-27/90/ 5196-5198 /A
Copy to:

dated:26.10.2017

1. The District & Sessions Judge, _____
He will circulate the circular amongst all the Judicial Officers under his jurisdiction.
2. The Principal Judge, Family Court, No.I & II, Kamrup, Guwahati/ Cachar, Silchar/ Barpeta for information and necessary action.
3. The Counsellor, Family Court, No.I & II, Kamrup, Guwahati/ Cachar, Silchar/ Barpeta for information and necessary action.

REGISTRAR (VIGILANCE)

26/10/2017

26/10/17

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